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CUTTACK, TUESDAY, MARCH 31, 1942.

LAW DEPARTMENT.

NOTIFICATION.

The 30th March 1942.

No. 1425-L.—In pursuance of the provisions of rule 90 of the Orissa Legislative Assembly Rules, 1937, the following Act of the Orissa Legislative Assembly having been assented to in His Majesty's name by the Governor on the 24th March 1942 is hereby published for general information.

ORISSA ACT I OF 1942.

**THE MADRAS ESTATES LAND
(ORISSA AMENDMENT) ACT, 1942.**

AN ACT TO AMEND THE MADRAS ESTATES LAND (AMENDMENT) ACT, 1934, IN ITS APPLICATION TO ORISSA.

WHEREAS it is expedient to amend the Madras Estates Land (Amendment) Act, 1934, in its application to Orissa for the purpose hereinafter appearing; Madras Act VIII of 1934.

It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Madras Estates Land (Orissa Amendment) Act, 1942.

(2) It shall come into force at once.

Amendment of section 127 of Madras Act VIII of 1934.

2. In sub-section (2) of section 127 of the Madras Estates Land (Amendment) Act, 1934, for the expression "1st day of April, 1942", in all the places where it occurs, the expression "1st day of April, 1943" shall be substituted and shall be deemed always to have been substituted. Madras Act VIII of 1934.

W. W. DALZIEL,
Secretary to Government.